

### **3rd International Competition Law Conference**

**12<sup>th</sup> November, 2016 held at NDMC Convention Centre & The Park Hotel, Sansad Marg,  
New Delhi- 110001**

The 3rd International Competition Law Conference was organized by Competition Law Bar Association (CLBA) under the guidance and support of Competition Appellate Tribunal and Competition Commission of India. It was held on 12<sup>th</sup> November 2016 at NDMC Convention Centre & The Park Hotel, Sansad Marg, New Delhi- 110001, India.

The conference covered important topics covering all aspects of Indian and Foreign Competition Laws. Some of the most distinguished practitioners of Competition Law (both from private practice, Judges and Regulators) joined the conference and spoke on various topics.

Hon'ble Mr. Justice G. S. Singhvi, (Chairman, Competition Appellate Tribunal) gave the keynote address followed by a special address given by Hon'ble Mr. D.K. Sikri (Chairman, Competition Commission of India). Hon'ble Mr. Justice A.K. Sikri (Judge, Supreme Court of India) and Hon'ble Mr. Justice Rajiv Sahai Endlaw (Judge, High Court of Delhi) also graced the conference and shed light on the importance of 'due process' and how CCI and COMPAT have developed procedures and tools in enforcement in competition in India.

Mr. Justice G.P. Mittal, Mr. Sudhir Mital and Mr. S. L. Bunker, Members, CCI chaired sessions on 'enforcement & due process', 'Merger control issues' and 'Emerging trends in Technology and Competition Law' respectively. Ms. Smita Jhingran, Secretary (CCI) and Mr. Nitin Gupta, Director General (CCI) attended sessions which focused on 'Importance of Competition Compliance' and the Leniency Program globally. Mr. S. Machendranathan, Chairperson, Airport Economic Regulatory Authority of India talked about the overlaps of certain regulators with CCI and how these concurrent powers have to be harmoniously adjudicated.

Mr. Dhanendra Kumar, Chairman Competition Advisory Services India LLP and Former Chairman CCI, Dr. M. S. Sahoo, Chairman, Insolvency and Bankruptcy Board of India, Former Member CCI, Dr. Geeta Gouri, Ex- Member, CCI, Mr. Rakesh Nath, Ex-Technical Member, Appellate Tribunal for Electricity, Mr. Kuldip Singh, Ex- Member, Telecom Dispute Settlement and Appellate Tribunal talked about important issues prevalent in the global competition

law including issues arising with technological advancements and how global competition agencies would intervene in such matters.

Eminent personalities being professors like Professor Richard Whish (Honorary Queen's Counsel, UK), and lawyers such as Mr. John Boyce, Dr. Markus Rohrig, etc were present to give a global perspective to competition law. During the conference, many prominent practicing lawyers and members of CLBA also spoke on various subjects.

This conference focused on working towards the common goal of making India a competition compliant country and how pro-competitive effects would increase the effectiveness of competition laws globally. It also aimed to develop future policy on the management of impending concerns by stimulating discussion and the exchanging ideas between various professionals, academics, researchers, policy-makers, consultants, practitioners, government officials and students from competition-related fields.